

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 1791 of 1995

New Delhi, dated the 15th July, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Ramesh Chander Sharma,
T.G.T. (Sanskrit),
Govt. Composite (M) Sr. Sec. School,
Shastri Park,
Delhi-110053.

..... APPLICANT

By Advocate: Shri O.P. Kalshian

VERSUS

1. The Chief Secretary,
Govt. of NCT of Delhi,
5, Dr. Shyam Nath Marg,
Delhi-110054.

2. The Director of Education,
Directorate of Education,
Govt. of NCT of Delhi,
Old Secretariat,
Delhi-110054.

3. The Dy. Director of Education,
Directorate of Education,
Distt. East,
Rani Garden,
Delhi-110031.

..... RESPONDENTS

By Advocate: Shri Ajesh Luthra proxy
counsel for Ms. Jyotsna Kaushik)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri O.P. Kalshian for the applicant and Shri Ajesh Luthra proxy counsel for Ms.J. Kaushik for the respondents.

2. Both counsel agree, that this O.A. be disposed of with a direction to Respondent No.1 (The Chief Secretary, Govt. of NCT of Delhi) to dispose of the applicant's appeal petition dated 21.3.1994, by a detailed, speaking and reasoned order within three weeks.

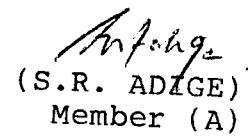
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months from the date of receipt of a copy of this order. Thereafter if any grievance it will be open to the applicant to agitate the same in accordance with law if so advised. No costs.



(Dr. A. VEDAVALLI)
Member (J)



(S.R. ADIGE)
Member (A)

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